

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR M.A. SAYEED

Petition(s) for Special Leave to Appeal (Cr1) No(s).5900/2012

VINAY KUMAR JAIN Petitioner(s)

VERSUS

KAILASH SAHKARI AVAS SAMITI LTD.& ANR Respondent(s)

(With appln(s) for stay,Amendment of Cause Title,permission
to file additional documents and office report)

WITH SLP(Cr1) NO. 407 of 2013

(With office report)

SLP(Cr1) NO. 6271 of 2012

(With office report)

SLP(Cr1) NO. 7059 of 2012

(With office report)

Date: 21/03/2013 This Petition was called on for hearing today.

For Petitioner(s)

Ms. Neha Agrawal, Adv.

Mr. E.C. Agrawala,Adv.

Ms. Purnima Bhat, Adv.

For Respondent(s)

Mr. Shakil Ahmed Syed,Adv.

UPON hearing counsel the Court made the following
O R D E R

SLP(Cr1) Nos.5900 and 6271/2012

The learned counsel for the petitioner has moved an application for
amendment in the cause title, as reflected from the office report.

Registry to process the application for being placed before the
Hon'ble Judge in Chambers for necessary orders.

Item No.28

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SLP(Cr1) NO. 7059 of 2012

Respondent No.1 has failed to file counter affidavit within the time
granted by the Court.

Respondent No.2 is reported to be duly and properly served but none
appeared nor any steps have been taken on his behalf.

SLP(Cr1) NO. 407 of 2013

Fresh notice be issued to respondent No.1 through the concerned
District Court in addition to postal service. Necessary steps be taken
accordingly.

Respondent No.2 is reported to be duly and properly served through
post but none appeared nor any steps have been taken on his behalf.

List again on 2.5.2013.

			(M.A. SAYEED)	
			REGISTRAR	

